#### GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

#### LOK SABHA

# UNSTARRED QUESTION NO.5790. TO BE ANSWERED ON MONDAY, THE $10^{TH}$ APRIL, 2017.

#### **BUSINESS REFORM ACTION PLAN**

#### 5790. SHRI NALIN KUMAR KATEEL:

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) whether the Central Government has chalked out any Business Reform Action Plan to encourage States for overall development of industries and related infrastructure and if so, the details thereof;
- (b) whether all State Governments have agreed to implement the said guidelines to improve the industrial scenario in their respective States;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government has conducted any review of the States to know the status of implementation of the said guidelines and if so, the details thereof?

#### ANSWER

### वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण) THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE & INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

- Yes, Madam. The Department of Industrial Policy and Promotion (a): (DIPP), Ministry of Commerce and Industry had circulated to all States/Union Territories in October 2015, a 340 point Business Reform Action Plan (BRAP) with an objective to increase transparency and efficiency of various Government regulatory functions and services for business in India. The result of the Assessment of Implementation of Business Reforms 2015-16 by States/UTs was released 31.10.2016. The Assessment studies the extent to which States/UTs have implemented DIPP's 340-point BRAP, covering the period July 1, 2015 to June 30, 2016. The BRAP includes recommendations for reforms on 58 regulatory processes, policies, practices and procedures spread across 10 reform areas, that is, access to information and transparency enablers; single window; environmental registration enablers; obtaining electricity connection; availability of land; construction permit enablers; inspection reform enablers; labour regulation enablers; online tax and return filing and commercial dispute resolution enablers spanning the lifecycle of a typical business.
- (b) & (c): Data for assessment of Implementation of Business Reforms was collected from States/UTs on the BRAP portal http://eodb.dipp.gov.in. The portal, among the first of its kind globally, allowed States and UTs

to submit evidence of implemented reforms. At least 32 States and UTs submitted evidence of implementation of 7,124 reforms. These submissions were reviewed by the World Bank team and validated by DIPP's team to study whether they met the objectives of the BRAP. The portal allowed collaborative dialogue between DIPP and the States/UTs to analyse the evidence submitted. The results of the assessment demonstrate that States/UTs have increasingly risen to address the challenge of making it easier to do business. **The national implementation average stands at 48.93%**, which is significantly higher than the previous year's national average of 32%. The table below demonstrates the progress made by States and their implementation score:

2016 Rank	State	Score (%)	2015 Rank
1.	ANDHRA PRADESH	98.78	2
1.	TELANGANA	98.78	13
3.	GUJARAT	98.21	1
4.	CHHATTISGARH	97.32	4
5.	MADHYA PRADESH	97.01	5
6	HARYANA	96.95	14
7.	JHARKHAND	96.57	3
8.	RAJASTHAN	96.43	6
9.	UTTARAKHAND	96.13	23
10.	MAHARASHTRA	92.86	8
11.	ODISHA	92.73	7
12.	PUNJAB	91.07	16
13.	KARNATAKA	88.39	9
14.	UTTAR PRADESH	84.52	10
15.	WEST BENGAL	84.23	11
16.	BIHAR	75.82	21
17.	HIMACHAL PRADESH	65.48	17
18.	TAMIL NADU	62.80	12
19.	DELHI	47.62	15
20.	KERALA	26.97	18
21.	GOA	18.15	19
22.	TRIPURA	16.67	26
23.	DAMAN & DIU	14.58	-
24.	ASSAM	14.29	22
25.	DADRA & NAGAR HAVELI	1.79	-
26.	PUDUCHERRY	1.49	20
26.	NAGALAND	1.49	31
28.	MANIPUR	1.19	-
29.	MIZORAM	0.89	28
30.	SIKKIM	0.60	27
31.	ARUNACHAL PRADESH	0.30	32
31.	JAMMU & KASHMIR	0.30	29
31.	CHANDIGARH	0.30	24
31.	MEGHALAYA	0.30	30
31.	ANDAMAN & NICOBAR ISLANDS	0.30	25
31.	LAKSHADWEEP	0.30	-

(d): The status of implementation of the said BRAP was reviewed by World Bank team and validated by DIPP based on the submissions made by States/UTs.